

SHRI P. SHIV SHANKAR : There was an allegation that this is only a sign board company. That is why I am explaining that. I know who has raised it. One of the Hon. members did raise this question and I thought I should explain. The IOC, on the basis of performance, going into the background of the companies and their reputation, short-lists a company. There were such 41 short-listed companies who were referred to for the purpose of offering the tenders. The Kuo Oil Company is one such company. Therefore, to say that it is only a sign board company does not appear to be correct.

AN HON. MEMBER : Every company must have a sign board.

SHRI P. SHIV SHANKAR : No he has referred to Kuo Oil. Let Mr. Vajpayee say that he did not refer to it. Every foreign company has been appointing the local agents. At the time when they gave the tender, they offered the tender even at that time, they mentioned that our agents would be so and so ; they have got to mention it to the IOC at the very initial stage itself ; they mentioned it.

That is how this company comes into the picture; and that is why this company was dealt with at the time when the letter was issued. I do not think that I should go into the small details. I would have certainly gone into it, but I have practically taken more than one hour. The Members have given me a patient hearing. I thank them.

21.34 hrs.

CONTEMPT OF THE HOUSE

MR. SPEAKER : As the House is aware, at about 18.20 hours today, a visitor calling himself, Gurdayal Singh son of Shri Nadhan Singh threw some papers from the Speaker's

Gallery on the floor of the House. The Watch and Ward Officer took him into custody immediately and interrogated him. The visitor has made a statement and has expressed regret for his action.

I bring this to the notice of the House for such action as it may deem fit.

AN HON. MEMBER : How did he come into the Speaker's Gallery, Sir?

MR. SPEAKER : Through a friend of mine, Shri Sunder Singh.

SHRI ATAL BIHARI VAJPAYEE (New Delhi) : I have been in Parliament for the last 25 years. This has never happend.

PROF. MADHU DANDAVATE (Rajapur) : Today they are in your Gallery; tomorrow they may be in your house.

MR. SPEAKER : The 'House' is also yours.

AN. HON. MEMBER : His house means this House.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH) : I beg to move :

"This House resolves that the person calling himself Gurdayal Singh son of Shri Nadhan Singh who threw some papers at about 18.20 hours today from the Speaker's Gallery and whom the Watch and Ward Officer took into custody immediately, has committed a grave offence and is guilty of the contempt of this House.

This House further resolves that he be let off with a stern warning on the rising of the House today."

MR. SPEAKER : The question is :

21.36 hrs.

“This House resolves that the person calling himself Gurdayal Singh son of Shri Nadhan Singh who threw some papers at about 18.20 hours today from the Speaker’s Gallery and whom the Watch and Ward Officer took into custody immediately, has committed a grave offence and is guilty of the contempt of this House.

This House further resolved that he be let off with a stern warning on the rising of the House today.”

The motion was adopted.

BUSINESS OF THE HOUSE

MR. SPEAKER : I have to inform the House that the Minister of Railways has requested that the Half-an-Hour Discussion about railway accidents listed for today may be postponed. The Member has also agreed to the discussion being postponed. The discussion is accordingly postponed and it will be put down on some other day.

The House is adjourned to re-assemble at 11-00 a.m. tomorrow.

21.37 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Thursday, July 29, 1982/Sravana 7, 1904 (Saka).